

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal No.130/2017

IN THE MATTER OF:

M/s. Savana Enterprises (P) Limited

.. PETITIONER

SECTION :

Under Section 252

Order delivered on 06.11.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant : Ms. Cauvery Rawal, Advocate

For the Respondents : -

For the RD(N) : Mr. Manish Raj, Co. Prosecutor

ORDER

Learned Counsel for the petitioner is present. Upon notice sent to the ROC, Ld. representative for the ROC is present and seeks some time for filing the reply. Taking into consideration the same, four weeks time is granted to ROC to file reply with an advance copy to be made available to the Ld. Counsel for the petitioner. Rejoinder, if any, to be filed within a period of two weeks thereafter by the petitioner.

Post the matter on 18.12.2017.

Surjit
06.11.2017


(R. VARADHARAJAN)
MEMBER (JUDICIAL)